

service of Notice issued on the Corporate Debtor, well before the adjourned date.

- 4) Operational Creditor is further directed to serve a copy of the present Company Petition to the Corporate Debtor, forthwith, if not served earlier.
- 5) After receiving a copy of the present Company Petition, Corporate Debtor is directed to file and place on record Affidavit in Reply, within a period of two weeks from today, by duly serving a copy to the other side, well in advance.
- 6) Stand over to 13.06.2024, for further consideration and hearing. Parties shall be at liberty to complete and exchange the pleadings well before the adjourned date so that the matter shall be proceeded further on the next date of hearing. Registry shall accept the Hard Copies of the Company Petition for record purpose.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare